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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 401 of 1994

M.N.Agarwal ..... .... Applicant.

Versus

Union of India & ors. .... .... Respondents.

Hon'ble Mr. S.Das Gupta, Member-A

Hon'ble Mr. T.L.Verma, Member-J

(By Hon'ble Mr. S.Das Gupta, A.M.)

Heard Shri A.K.Dave, learned counsel  
for the applicant.

2. The applicant in this case has been working as Accounts Clerk in the grade of Rs. 950-1500/- in the Central Railway Workshop at Jhansi. By the impugned order dated 19.6.1992 (Annexure A-1), the applicant was placed under suspension as disciplinary proceedings against the applicant was contemplated. The applicant states that since then, no charge sheet has been served on the applicant so far and he is still continuing to be under suspension. He also submits that he has made a representation dated 11.1.1994 (Annexure A-2) praying that he be reinstated in service after revocation of his suspension. The ~~same~~ representation is stated to be pending with the respondents.

3. The suspension of the applicant is stated to be in contemplation of disciplinary proceedings. Although the applicant was ~~was~~ placed under suspension as early as on 19.6.1992, no chargesheet has so far been served on him even after a lapse of nearly 2 years. At this stage however, we are of the view

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that it would be appropriate to direct the respondents to consider the representation of the applicant and dispose of the same with a reasoned and speaking order.

4. We, therefore, direct the respondents to consider the representation dated 11.1.1994 (Annexure A-2) and dispose of the same with a reasoned and speaking order within a period of 3 months from the date of communication of this order. The <sup>u</sup>Misc. Application is disposed of with the above direction.

J. K. Sharma

Member-J

MR

Member-A

Allahabad Dated: 25-4-1994

/jw/